

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHOLANATH INGOTS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<i>Bholanath Ingots Pvt Ltd</i>
2.	Date of incorporation of corporate debtor	18th July 2000
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51420WB2000PTC092152
5.	Address of the registered office and principal office (if any) of corporate debtor	1, British Indian Street kolkata - 700069
6.	Insolvency commencement date in respect of corporate debtor	7th August 2019
7.	Estimated date of closure of insolvency resolution process	3rd February 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rakesh Kumar Agarwal Registration No: IBBI/IPA-001/IP-P00443/2017-18/10786
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 20, N.S. Road, Room no. 15, Block - A, Kolkata - 700 001 Email: rakesh202@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 20, N.S. Road, Room no. 15, Block - A, Kolkata - 700 001 Email: rakesh202@hotmail.com
11.	Last date for submission of claims	21st August 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Bholanath Ingots Pvt Ltd on 7th August 2019

The creditors of Bholanath Ingots Pvt Ltd are hereby called upon to submit their claims with proof before 21st August 2019 to the interim resolution professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - NIL

Submission of false or misleading proofs of claim shall attract penalties.

Rakesh Agarwal

Rakesh Kumar Agarwal

Interim Resolution Professional of Bholanath Ingots Pvt Ltd

IBBI/IPA-001/IP-P00443/2017-18/10786

Date: 9th August 2019

Place: Kolkata

